

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70701 of 2018

(Arising out of Order-in-Appeal No.37-GBN-EXST-APP-17-18 dated 27/04/2018 passed by Commissioner (Appeals), Central Tax, GST & Central Excise, Greater Noida)

M/s. Vedant Clearing Agency

.....Appellant

(35, Nayug Market, Ghaziabad-201003)

VERSUS

Commissioner of Central Goods

& Service Tax, Ghaziabad

.....Respondent

(Ghaziabad)

APPEARANCE:

Shri Rajesh Chibber Advocate for Appellant

Shri Santosh Kumar Agarwal, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 70169/2020

DATE OF HEARING : 06 February, 2020

DATE OF DECISION : 06 February, 2020

ARCHANA WADHWA

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal

in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

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